

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/S/1570/2011 IN ST/758/2011 - CU[DB]

Date 13/02/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ABHINAV STEELS PVT. LTD.,
A-18, A-19, SIDA INDUSTRIAL AREA,
SATHARIYA, DISTT. JAUNPUR, U.P.
M/S ABHINAV STEELS PVT. LTD.,

Appellant

Vs

Respondent

C.C.E ALLAHABAD

STAY ORDER NO.ST/S/108/2012

I am directed to transmit herewith a certified copy of **Final order No.ST/A/94/ 2012 CU[DB]** dated 08.02.2012 passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E ALLAHABAD
38,M.G.MARG, CIVIL LINES,
ALLAHABAD

2. Adv. / Consult

MR.BIPIN GARG

B-1/1289,A-VASANT KUNJ,
NEW DELHI 110 070

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM,
NEW DELHI-110066**

COURT NO. II

**ST/Stay/1570/2011 in &
Service Tax appeal No. 758 of 2011**

[Arising out of Order-in-Appeal No. 10/ST/Appl/2011 dated 9.2.2011 passed by the Commissioner (Appeals), Central Excise, Allahabad].

Date of Hearing/decision: 6th February, 2012

For approval and signature:

Hon'ble Mr. D.N. Panda, Judicial Member;
Hon'ble Mr. Rakesh Kumar, Technical Member

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Abhinav Steels (P) Ltd.,

Appellant

Vs.

CCE, Allahabad

Respondent

Present for the Appellant : Shri Bipin Garg, Advocate
Present for the Respondent : Shri R.K. Gupta, D.R.

**Coram: Hon'ble Shri D.N. Panda, Judicial Member;
Hon'ble Shri Rakesh Kumar, Technical Member**

FINAL ORDER NO. ST/A/94/12-Cus.

Per D.N. Panda: Stay order No. ST/S/108/12-Cus.

Learned Counsel says that the declarations which was not available for production before the authorities below are

now available to satisfy them. Copy thereof has been served on the learned Representative for Revenue.

2. Both sides agree that the dispute can be resolved with the declaration copies if filed before the original authority, if the matter goes back to him. Considering the proposal, requirement of pre-deposit is waived and appeal is remanded to the adjudicating authority.

(Dictated and pronounced in the open Court)

(D.N. PANDA)
MEMBER (JUDICIAL)

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RK